

(1881) 01 CAL CK 0008

Calcutta High Court

Case No: None

The Empress

APPELLANT

Vs

Dabee Pershad

RESPONDENT

Date of Decision: Jan. 29, 1881

Citation: (1881) ILR (Cal) 530

Hon'ble Judges: Prinsep, J

Bench: Single Bench

Judgement

Prinsep, J.

The question may be put. I agree in the opinion expressed by Phear, J., in *The Queen v. Macdonald* [10 B.L.B. (App.) 2] that the Evidence Act draws a distinction between an admission and a confession of guilt. The other cases quoted are not altogether on the point.